

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 330
TP(Co. Act)- 43(PB)/2022
Old CP No. 625/2016

IN THE MATTER OF:

Sasumorov Enterprises Pvt Ltd.

.... Petitioner/Applicant

Vs.

Odeon Builders Pvt Ltd.

.... Respondent

Order under Section 433(e) & 433(f) of the Companies Act, 1956.

Order delivered on 15.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Petitioner : Mr. Mukul Lather Mr. Ashish Kumar Singh, Adv.

For Respondent : Mr. Rahul Chauhan Adv.

ORDER

The parties are directed to complete the pleadings, if not already completed, before the next date of hearing.

List the matter for arguments **on 07.10.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)